

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.251/MP/2023

Subject : Petition under Sections 79 of the Electricity Act, 2003 read with Article 4.2.2 of the Power Purchase Agreement dated 20.08.2019 executed between the Petitioner and Solar Energy Corporation of India Limited (SECI), seeking a declaration that the liability towards the payment of transmission charges towards the Long-Term Open Access (LTA) is not attributable to the Petitioner.

Petitioner : Adani Solar Energy Jaisalmer Two Private Limited (ASEJTPL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : **10.2.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Hemant Singh, Advocate, ASEJTPL
Shri Lakshyajit Singh Bagdwal, Advocate, ASEJTPL
Ms. Lavanya Panwar, Advocate, ASEJTPL
Shri Shubham Arya, Advocate, CTUIL
Shri Rishabh Saxena, Advocate, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner prayed for an adjournment. Considering the said request, the matter was adjourned.

2. The Petitioner is directed to submit the following information, on an affidavit, within three weeks:

- (a) The present status of its 300 MW project and a copy of COD certificates for the capacity declared COD of its project. In case any commissioning certificates have been issued by SECI, same may be furnished.
- (b) The regulatory provision under which Petitioner has sought the retrospective revision in the LTA beneficiary from 'Firmed up' to 'Target'.
- (c) How Article 4.2.2 of the PPA states that the Petitioner is not liable to pay the transmission charges which is arising out of the LTA Agreement signed between CTUIL and the Petitioner? Who shall pay such transmission charges for mismatch period in terms of PPA, as per the Petitioner?

(d) Document substantiating the readiness of 62.5 MW capacity of its project on 20.06.2022 (the date when the Petitioner offered 62.5 MW capacity for commissioning).

(e) Status of approval of TPDDL-PSA and BYPL-PSA.

3. The Respondent, CTUIL is directed to submit on an affidavit, within three weeks, the present status of billing towards mismatch charges to the Petitioner and status of payment made by the Petitioner.

4. The Respondent(s) SECI, BYPL and TPDDL are directed to file their respective replies within two weeks with an advance copy to the Petitioner who may file its rejoinder within two weeks thereafter.

5. The Petition will be listed for hearing on **14.4.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)